

ITEM NO.19

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL).4296/2017
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 22/2/2017
IN APPL.NO.38659 OF 2016 PASSED BY THE HIGH COURT OF ALLAHABAD)

DILIP KUMAR & ORS.

PETITIONER(S)

VERSUS

STATE OF U.P. & ANR.

RESPONDENT(S)

[WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
FILE ADDITIONAL DOCUMENTS]

Date : 05/06/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[VACATION BENCH]

For Petitioner(s)

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter after summer vacation in the week
commencing 17th July, 2017.

Till then, the petitioners shall not be arrested in
connection with Complaint Case No.247 of 2015 pending
before Additional Chief Judicial Magistrate, Agra.

[VINOD LAKHINA]
A.R.-cum-P.S.

[MADHU NARULA]
COURT MASTER